

**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

**Notification
Srinagar, the 26th September, 2017**

SRO 404 .-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963), and in supersession of all previous Notifications issued in this behalf, the Government hereby appoint Mr. Farrukh Qazi KAS, Sub Divisional Magistrate Ramnagar to be the competent authority for the purposes of the said Act within the territorial jurisdiction of Tehsil Ramnagar of District Udhampur.

By order of the Government of Jammu and Kashmir

Sd/-

**(Mohammad Ashraf Mir)
Commissioner /Secretary to Government,
Revenue Department**

No: - Rev/LB/15/2017

Dated: - 26-09-2017

Copy to the:-

- 1 Financial Commissioner, Revenue, J&K, Jammu.
- 2 Commissioner /Secretary to Government, General Administration Deptt.
- 3 Divisional Commissioner, Jammu.
- 4 Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
- 5 Deputy Commissioner, Udhampur.
- 6 Director, Archives, Archaeology & Museums, J&K Jammu.
- 7 Manager Government Press, Jammu for publication in the Govt. Gazette.
- 8 OSD to Minister for Revenue for information of the Honble Minister
- 9 Special Assistant to (MOS) Revenue for information of the Hon'ble Minister
- 10 Sub Divisional Magistrate Ramnagar.
11. I/C Website for hoisting the said notification (SRO) on official website.
- 12 . Notification / Stock file.

(Manzoor Ahmad Parray)
Under Secretary to Government
Revenue Department.